

ITEM NO.5 Court 8 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21194/2021
(Arising out of impugned final judgment and order dated 06-09-2021
in LPA No. 363/2020 passed by the High Court of Delhi at New Delhi)

SWAMI CHAKRAPANI

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.169518/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.169520/2021-EXEMPTION FROM
FILING O.T.)

Date : 07-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. Pallav Mongia, AOR
Mr. Rajesh Raina, Adv.
Mr. Ankush Mangal, Adv.
Ms. Deepika Kalia, Adv.

For Respondent(s) Mr. Upendra Pratap Singh, AOR
Mr. Ravi Ranjan, Adv.

Mr. Varinder Kumar Sharma, AOR

Mr. Pavan Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

We find no grounds to interfere with the impugned judgment and
order passed by the High Court in exercise of jurisdiction under
Article 136 of the Constitution of India.

The special leave petition is, accordingly, dismissed.

Pending applications, if any, stand disposed of accordingly.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)